



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग पाच-अ

वर्ष २, अंक ८(२)]

बुधवार, एप्रिल ६, २०१६/चैत्र १७, शके १९३८

[पृष्ठे ५, किंमत : रुपये ३६.००

असाधारण क्रमांक १३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद)

### MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on the 5th April, 2016 is published under Rule 117 of the Maharashtra Legislative Assembly Rules :—

### L. A. BILL No. XV OF 2016.

#### A BILL

*further to amend the Maharashtra Stamp Act.*

LX of  
1958.

WHEREAS it is expedient further to amend the Maharashtra Stamp Act, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Stamp (Amendment) Act, Short title. 2016.

LX of  
1958.

2. In section 70 of the Maharashtra Stamp Act (hereinafter referred to as "the principal Act"), sub-section (2) shall be deleted.

Amendment of section 70 of LX of 1958.

3. In SCHEDULE I of the principal Act, in Article 1, in clause (1),—  
(i) in sub-clause (c), in column (1), the word "and" shall be deleted ;

Amendment of SCHEDULE I of LX of 1958.

(ii) for sub-clause (d), the following sub-clauses shall be substituted, namely :-

“(d) exceeds rupees 10,000                      Fifty rupees.  
but is less than  
rupees 10,00,000; and

(e) is rupees 10,00,000 and                      One Hundred rupees.”.  
above.

STATEMENT OF OBJECTS AND REASONS

Sub-section (2) of section 70 of the Maharashtra Stamp Act (LX of 1958) provides that in determining the amount of duty payable, or of the allowances to be made under the Act, in case of instrument in respect of which duty payable is more than one hundred rupees, any fraction of one hundred rupees equal to or exceeding fifty rupees shall be rounded off to the next one hundred rupees, and fraction of less than fifty rupees shall be disregarded.

2. Since the facility of payment of exact amount of stamp duty chargeable under the said Act, by electronic mode through the Government Receipt Accounting System (G.R.A.S) (Virtual Treasury), is available, to ensure that the exact amount is paid as well as the said facility is availed by the citizens, it is considered expedient to delete the said sub-section (2) of section 70.

3. It is also considered expedient to suitably amend clause (1) of Article 1 of Schedule I of the said Act, with a view to specify that, the stamp duty chargeable on the instrument of acknowledgement of debt, where the amount or value of such debt exceeds rupees ten thousand but is less than rupees ten lakhs shall be rupees fifty; and in case the amount or value of such debt is rupees ten lakhs and above, such stamp duty shall be rupees one hundred.

4. The Bill seeks to achieve the above objectives.

Mumbai,

Dated the 31st March 2016.

EKNATHRAO KHADSE,

Minister for Revenue.

## FINANCIAL MEMORANDUM

The Bill proposes to amend section 70 and article 1 of SCHEDULE I of the Maharashtra Stamp Act (LX of 1958). Clause 2 of the Bill provides for levy of stamp duty on the instrument of acknowledgement of debt. However, there is no provision in the Bill which would involve the recurring expenditure or non-recurring expenditure from the Consolidated Fund of the State on its enactment as an Act of the State Legislature.

GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207 OF  
THE CONSTITUTION OF INDIA

(Copy of Government of Maharashtra Order, Law and Judiciary  
Department)

In exercise of the power conferred upon him by clause (1) of Article 207 of the Constitution of India, the Governor of Maharashtra is pleased to recommend to the Maharashtra Legislative Assembly, the consideration of the Maharashtra Stamp (Amendment) Bill, 2016.

Vidhan Bhavan :  
Mumbai,  
Dated the 5th April, 2016.

DR. ANANT KALSE,  
Principal Secretary,  
Maharashtra Legislative Assembly.